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D.A.306/89.

Date : 9.4.1990.

Mr.E.K. Thomas, Advocate appears for the applicant.

Mr.A.B. Gajbhare, Chief Per. Inspector, C.Rly., Bombay is present on behalf of Respondents. He says that he has received copy of the Order dtd.21.3.1990 delivered by the Jabalpur Bench, C.A.T. in the matter of Mr.B.K. Chaturvedi.

Mr.Gajbhare says that on the basis of the said order the reply is to be prepared and therefore prays to grant time for filing reply.

Advocate for the applicant objects for further extension of time for filing reply and requests that the matter may be placed before the Tribunal for orders on 4.6.1990.

Place this matter before the Tribunal for orders on 4.6.1990.

No notice to either side.



Dy. Registrar.

Dated : 4-6-90.

Mr. B.K. Panigrahi present on behalf of the respondents - Mr. Thomas, Advocate on behalf of the applicant states that the respondents have not filed their reply although an opportunity was given to them by extending the time limit more than on five occasions.

Respondents' representative states that draft reply

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